

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
O.A. NO. 664 OF 2024**

IN THE MATTER OF: -

DR. SHARAD GUPTA

...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST AND
CLIMATE CHANGE & ORS.

...RESPONDENTS

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THROUGH



**ANG PARTNERS
ADVOCATES & SOLICITORS**

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Email Id: angpartnerslawyers@gmail.com

Date: 21.04.2025

Place: New Delhi

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**REJOINDER ON BEHALF OF THE APPLICANT TO THE REPLY FILED
BY THE RESPONDENT NO. 4, CENTRAL POLLUTION CONTROL
BOARD (CPCB)**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

1. That all assertions made by the Respondent No. 4, Central Pollution Control Board (CPCB) in its Reply Affidavit are completely denied unless specifically admitted herein.
2. It is submitted that the geotagging photographs dated 14.03.2025 clearly depict heaps of legacy waste is still remaining on the landfill site of Kuberpur, belying the Respondents claims.

Geotagging photographs of the Kuberpur landfill site dated 14.03.2025 are marked and annexed *hereto* as **ANNEXURE R-1 (Colly)**.

3. It is also submitted that the **Respondents No. 4 and 5, i.e., CPCB and UPPCB, have, in their respective Replies, explicitly submitted that the Respondent no. 7, Agra Municipal Corporation has demonstrably failed to furnish the requisite Compliance Status Reports concerning the Directions dated 27.01.2021 and 26.05.2022 issued by the CPCB for biomining of legacy waste and management of fire incidents, respectively.**

Moreover, it is further stated that the Respondent Municipal Corporation has also failed to dispose of the segregated screened waste generated through biomining, which was found stored at the Kuberpur landfill site, in contravention of established protocols and regulatory requirements.

It again draws the attention of this Hon'ble Tribunal to the submissions made by Respondents No. 4 and 5, i.e., CPCB and UPPCB, in their respective Replies, wherein it is stated that the Waste to Energy Plant of 15 MW is currently in the construction stage. It was observed during the site visit on 10.01.2025 that land filling and leveling work was being carried out through JCB and compactor machines at the proposed site of the WTE plant. The aforementioned Respondents have notably stated that neither any building was found constructed at the site, nor was any machinery installed, indicating a significant lack of progress in the establishment of the Waste to Energy Plant.

Photographs dated 10.01.2025 which extracted from the Reply of Respondent No. 4 i.e. CPCB clearly depict that construction work of Waste to Energy Plant at Kuberpur landfill site, Agra is at initial stage

of land filling and leveling are marked and annexed *hereto* as **ANNEXURE R-2 (Colly)**.

4. It is also submitted that, despite being fully aware of the Respondent Municipal Corporation's manifest failure to effectively comply with the provisions of the SWM Rules 2016, all the other Respondents particularly Respondent No. 4 CPCB, 5 UPPCB, and 6 TTZ Authority, have miserably failed to initiate necessary action against the Respondent no. 7 Agra Municipal Corporation for its dereliction of duty to keep clean environment under environment laws i.e. the Environment Act 1986 and SWM Rules 2016, etc., even after repeated directions from this Hon'ble Tribunal to pay due attention to clearing the mounting legacy waste, leachate recirculation, and treatment as per SWM Rules, 2016.

PARA WISE REPLY

5. That the contents of paragraph 1, 2 and 3 of the Reply need no comments.
6. That in reply to the contents of paragraph 4 of the Reply, it is submitted that the situation has not improved significantly, as the geotagged photographs dated 14.03.2025 unequivocally depict a veritable mountain of accumulated waste still existing at the landfill site, thereby belying the Respondents' claims.

The aforesaid Geotagging photographs dated 14.03.2025 of the Kuberpur dumpsite are already marked as **Annexure R-1 (Colly)** as mentioned in Para 2 of this Rejoinder.

It is submitted that, under Para 11 of the Form-IV dated 02.01.2024 of the Annual Report on solid waste management under the SWM Rules, 2016, submitted by the Respondent Municipal Corporation for the year 2023-24, the Respondent Municipal Corporation *itself* stated that “at the existing landfill site, bio-mining of legacy waste (9.40 Lacs MT) has been processed.”

It is pertinently submitted that this Annual Report dated 02.01.2024 itself clearly stated that 9.40 Lacs MT legacy waste has been processed by the Respondent Corporation. It is also submitted that the Respondent Corporation *itself* stated that from January 2024 till January 2025, 435978 MT legacy waste has been processed by them. Thus, it is notably submitted that till January 2025, only a total of 1375978 MT has been processed out of the accumulated legacy waste of 1784784 MT, a figure came out from the Calculation of Legacy waste which is the Annexure III of Status Report filed along with their Reply by the Respondent no. 4 i.e. CPCB.

Thus, presently, the remaining legacy waste amounts to a total of approximately 4,08,806 MT (i.e., 1784478-1375978) and not 26,814 MT, as belying states by the Respondent Corporation.

A copy of Form-IV dated 02.01.2024 (Annual Report on solid waste management) submitted by the Respondent Corporation under the SWM Rules, 2016 for the year 2023-24 is marked and annexed herewith as **ANNEXURE R-3**.

A copy of Calculation of Legacy waste which is the Annexure III of Status Report filed by CPCB is marked and annexed herewith as- **ANNEXURE R-4**.

7. That in reply to the contents of paragraphs 5 and 6 of the Reply, it is submitted that the Respondents themselves accepted still exist of unprocessed legacy waste at Kuberpur landfill site. They further accepted that the Respondent Municipal Corporation has failed to dispose of the segregated screened products generated through biomining, which was found stored at the dumpsite, in contravention of established protocols and regulatory requirements.

it is also submitted that the Respondent No. 4 CPCB *itself* accepted that that the Respondent Municipal Corporation has demonstrably also failed to furnish the requisite Compliance Status Reports concerning the Directions dated 27.01.2021 and 26.05.2022 issued by the CPCB for biomining of legacy waste and management of fire incidents, respectively.

8. That in reply to the contents of paragraphs 7 and 8 of the Reply, it is submitted that the findings of Respondent no. 4 CPCB demonstrates the lack of diligence and effort on the part of the concerned officials of Respondent Municipal Corporation among the other Respondents to ensure the effective and timely compliance of SWM Rules, 2016.

It is further submitted that the Respondent No. 4 CPCB has failed to discharge its statutory duty under Rule 14 of the SWM Rules, 2016 which provides the duties of CPCB for ensuring implementation of these rules. The relevant provisions with regard to SWM Rules, 2016 are reproduced below –

“14. Duties of Central Pollution Control Board.-The Central Pollution Control Board shall, -

- (a) co-ordinate with the State Pollution Control Boards and the Pollution Control Committees for implementation of these rules and adherence to the prescribed standards by local authorities;*
- (b) formulate the standards for ground water, ambient air, noise pollution, leachate in respect of all solid waste processing and disposal facilities;*
- (c) review environmental standards and norms prescribed for solid waste processing facilities or treatment technologies and update them as and when required;*
- (d) review through State Pollution Control Boards or Pollution Control Committees, at least once in a year, the implementation of prescribed environmental standards for solid waste processing facilities or treatment technologies and compile the data monitored by them;*
- (e) review the proposals of State Pollution Control Boards or Pollution Control Committees on use of any new technologies for processing, recycling and treatment of solid waste and prescribe performance standards, emission norms for the same within 6 months;*
- (f) monitor through State Pollution Control Boards or Pollution Control Committees the implementation of these rules by local bodies;*
- (g) prepare an annual report on implementation of these rules on the basis of reports received from State Pollution Control Boards and Committees and submit to the Ministry of Environment, Forest and Climate Change and the report shall also be put in public domain;*

(h) publish guidelines for maintaining buffer zone restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tons per day of solid waste;

(i) publish guidelines, from time to time, on environmental aspects of processing and disposal of solid waste to enable local bodies to comply with the provisions of these rules; and

(j) provide guidance to States or Union territories on inter-state movement of waste.

9. That the contents of paragraphs 9 and 10 of the Reply need no comments.
10. It is submitted that all the Respondent are attempting to evade responsibility for their failure to ensure effective comply with the SWM Rules 2016.
11. That in view of the submissions made above, the Applicant respectfully submits that this Hon'ble Tribunal may kindly be appoint a Local Commissioner to put a factual report on the issues therein after conducting the visit of site in question and also direct the all concerned authorities to ensure the processing of municipal waste in an adequate and scientific manner, as prescribed under the SWM Rules 2016.

PRAYER

In light of the above, it is humbly prayed before this Hon'ble Tribunal that, it may be pleased to:-

- i) Appoint a Local Commissioner/Committee to put a factual report on the issues therein after conducting the visit of landfill site in question;
- ii) Direct to concerned authorities for ensure processing of municipal waste in adequate scientific manners as prescribed under SWM rules 2016;
- iii) Initiate the penal action against the Respondents for failing to effective compliance of SWM Rules, 2016;
- iv) Issue an order, Constitute a committee to monitor the compliance of SWM rules 2016 in the area of Taj Trapezium Zone and submit periodical reports to this Hon'ble Tribunal
- v) Pass such order(s) or such directions as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and to meet the ends of justice



APPLICANT

THROUGH



**ANG PARTNERS
ADVOCATES & SOLICITORS**

Counsels for the Applicant

Date: 21.04.2025

Place: New Delhi

C-38 (LGF), Panchsheel Enclave,
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...RESPONDENTS

AFFIDAVIT

I, Dr. Sharad Gupta, S/o Late Shri Deobrat Gupta, R/o 24, Heera Bagh Colony, Dayal Bagh, Agra, Uttar Pradesh - 282005, aged about 64 years, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above-captioned matter and am well versed with the facts and circumstances of the same and hence competent to swear this affidavit.
2. That the accompanying Rejoinder has been drafted by my counsel under my instructions and its contents have been read and understood by me.
3. That the facts stated in the accompanying Rejoinder are correct and true to my knowledge and may be read as a part and parcel of this Affidavit which are not being repeated herein for the sake of brevity.



DEPONENT

19 APR 2025

VERIFICATION:-

Verified at Delhi on this ____ day of _____, 2025 that the contents of my above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

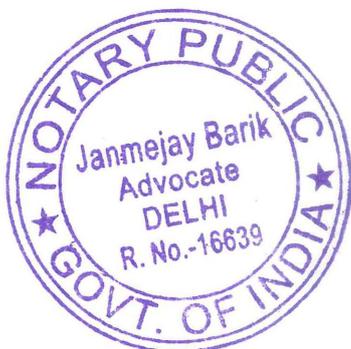


DEPONENT

19 APR 2025

ATTESTED

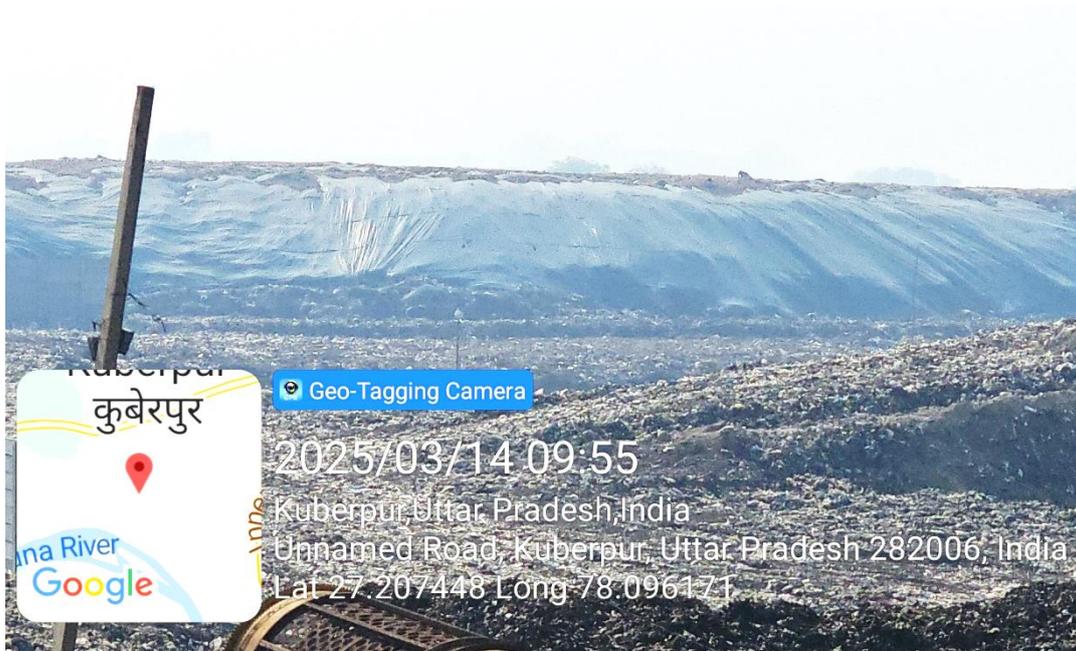

NOTARY PUBLIC INDIA

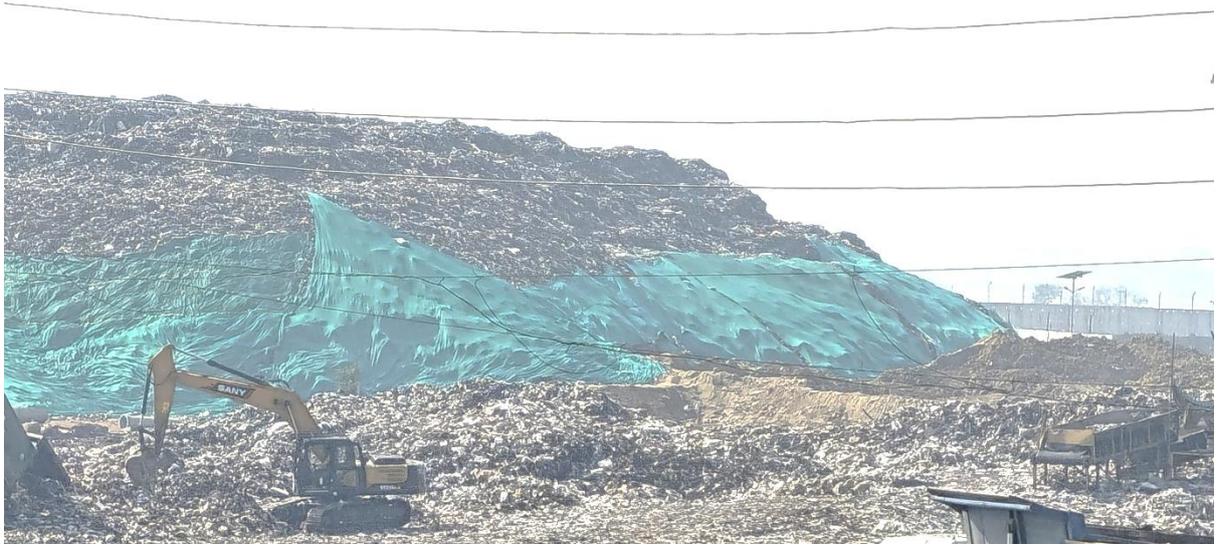


I identify the deponent who has
signed/Put T.I. in my presence

ANNEXURE R-1 (Colly)

Geotagging photographs of the Kuberpur landfill site dated 14.03.2025 clearly depict a mounting of accumulated waste in a substantial quantity still existing at the landfill site





ANNEXURE R-2 (COLLY)

Photographs dated 10.01.2025 clearly depict that construction work of Waste to Energy Plant at Kuberpur, Agra is at initial stage of land filling and leveling.





कार्यालय: नगर निगम, आगरा।

प्रेषक,

प्रभारी स्वच्छ भारत मिशन,
नगर निगम आगरा।

सेवा में,

राज्य मिशन निदेशक,
स्वच्छ भारत मिशन-नगरीय,
राज्य मिशन निदेशालय, उ0प्र0,
सेक्टर-7, गोमती नगर विस्तार, लखनऊ।

पत्रांक:- 31/11/2024

दिनांक:- 02.02.2024

विषय :- ठोस अपशिष्ट प्रबंधन नियम, 2016 के नियम-24(2) के अन्तर्गत वार्षिक रिपोर्ट प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया कार्यालय राज्य मिशन निदेशालय के पत्र संख्या पी0एम0यू0/9662/429(13)/2023 एवं पी0एम0यू0/9663/429(13)/2023 दिनांक 24.01.2024 के क्रम में ठोस अपशिष्ट प्रबंधन नियम, 2016 के नियम-24(2) के अन्तर्गत वार्षिक रिपोर्ट निर्धारित प्रारूपों पर सलंगन कर सादर प्रेषित है।

संलग्नक:- प्रारूप-4

प्रारूप-5

भवदीय,


02.02.24
प्रभारी स्वच्छ भारत मिशन
नगर निगम आगरा

प्रतिलिपि:- नगर आयुक्त महोदय को सादर सूचनाार्थ।


प्रभारी स्वच्छ भारत मिशन
नगर निगम आगरा

Office: Municipal Corporation, Agra.

Sender,
Incharge Swachh Bharat Mission,
Municipal Corporation Agra.

To,
State Mission Director,
Swachh Bharat Mission-Urban,
State Mission Directorate,
Uttar Pradesh, Sector-7,
Gomti Nagar Extension,
Lucknow.

Letter No.: 31/10/11/2024

Date:- 02.02.2024

Subject :- Regarding submission of annual report under Rule-24 (2) of the Solid Waste Management Rules, 2016.

Sir,

Please find enclosed the Annual Report in the prescribed formats sent respectively as per Rule 24 (2) of the Solid Waste Management Rules, 2016 in continuation of letter No. PMU/9662/429(13)/2023 & PMU/9663/429 (13)/2023 dated 24.01.2024 of the Office of State Mission Directorate.

Attachment:-

Format-4

Format-5

Sincerely,

//SIGN//

2.02.24

Incharge

Swachh Bharat Mission
Municipal Corporation Agra

Copy:- For respectful information to the Municipal Commissioner.

Incharge Swachh Bharat Mission
Municipal Corporation Agra

TRUE ENGLISH TRANSLATION

Form-IV

[see rules 15(za), 24(2)]

Format for annual report on solid waste management to be submitted by the local body

CALENDAR YEAR:	DATE OF SUBMISSION OF REPORT
2023-24	

1.	Name of the City/Town and State	Agra Nagar Nigam Agra
2.	Population	1902845 approx pop. (2021)
3.	Area in sq. kilometres	141.00 As per New boundary
4.	Name & Address of local body Telephone No. Fax No. E-mail	Mahatma Gandhi Road, Near Sursadan, Sanjay Place, Wazirpura, Agra 0562-2850670/ 2520616 0562-2850499 amcagra1@gmail.com
5.	Name of officer in-charge dealing with solid waste management (SOLID WASTEM) Phone No : Fax No: E-mail:	Er Pankaj Bhushan 7300740631, 0562-2850670 0562-2850499 amcagra1@gmail.com
6.	Number of households in the city/town Number of non- residential premises in the city Number of election/administrative wards in the city/town	424901 104001 100
7.	Quantity of Solid waste (solid waste)	
	Estimated quantity of solid waste generated in the local body area per day in metric tones.	952 TPD
	per capita waste collected per day	500gm
	Quantity of solid waste collected per day	952 TPD
	Quantity of solid waste processed	661 TPD
	Quantity of solid waste disposed at dumpsite/landfill	291 TPD
8.	Status of Solid Waste Management Service	Active
	Segregation and storage of waste at source	Active
	Whether SOLID WASTE is source in domestic/commercial/institutional bins, if yes.	YES
	Percentage of households practice storage of waste at source in domestic bins	100%
	Percentage of non- residential premises practice storage of waste at source in commercial/institutional bins	100%
	Percentage of households dispose of throw solid waste in the streets	0%
	Percentage of non- residential premises dispose of throw solid waste on the streets	0%
	Whether solid waste is stored at source in a segregated form if yes	Yes
	Percentage of premises segregation the waste at source	60-70%
	Door to Door Collection of solid waste	100 Wards
	No. of households covered	424901
	No. of non-residential premises including commercial establishments hotels, restaurants educational institutions offices etc covered	104001
	Percentage of residential and non-residential premises covered in door to door collection through:	
	Motorized vehicle	351
	Containerized tricycle/handcart	128

Other device	0%				
If not,	N/A				
Sweeping of streets	Yes				
Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned	2683.41 Km				
Frequency of street sweepings and percentage of covered	frequency	Daily	Alternate	Occasionally	Twice a week
	% of population covered	100	-	-	-
Tools used					
Manual sweeping	70%				
Mechanical sweeping	30%				
Whether long handle broom is used by sanitation workers	Yes				
Whether each sanitation worker is given handcart/tricycle for collection of waste	No				
Whether handcart / tricycle is containerized	Yes				
Whether the collection tool synchronizes with collection/ waste storage containers utilized	Yes				
Secondary Waste Storage facilities	Yes, Transfer Station				
No and type of waste storage depots in the city/town	No. Capacity in M ³				
Open waste storage sites					
Masonry bins	0				
Cement concrete cylinder bins	0				
Dhalao/covered rooms/space	- -				
Covered metal plastic containers					
Upto 1.1 m ³ bins	137 157				
2 to 5 m ³ bins	117 526				
Above 5m ³ containers	72 612				
Bin-less city	Not yet				
Bin population ratio	1.7 bins / 10,000 population (Excluding litter bins)				
Ward wise details of waste storage depots (attach): Ward No: Area: Population: No. of bins placed Total volume of bins placed	Transfer Station List attached				
Total storage capacity of waste storage facilities in cubic meters	1381 Cum				
Total waste actually stored at the waste storage depots daily	300 MT				
Give frequency of collection of waste from the depots Number of bins cleared	Frequency			No. of bins	
	Daily			230	
	Alternate day			62	
	Twice a week			34	
	Once a week			-	
	Occasionally			-	
Whether storage depots have facility for storage of segregated waste in green, blue and black bins	Yes				
Whether lifting of solid waste from storage depots is manual or mechanical, Give percentage	100% Mechanical				

(%) of Manual Lifting of solid waste	0%	
(%) of Mechanical listing	100%	
If mechanical - Specify the method used	Front-end loaders/ DP/RC	
Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form	Yes	
Waste transportation per day Type and Number of vehicles used	No. trips made	Waste Transported
Animal cart -	-	-
Tractors-	-	-
Nos. of tipping Truck (Hywa)- 14	2	255
Tipping Truck- 34	2	260
Dumper Placers- 36	1	50
Refuse collectors- 21	1	100
Compactors- 8	2	200
Others- (Tata 407/Tata ACE)	37	110
JCB/loader - 35	-	-
Frequency of transportation of waste	Frequency (%) of waste transported MSW = Daily	
Quantity of waste transported each day	952 TPD	
Percentage of total waste transported daily	100%	
Waste Treatment Technologies used	Composting, RDF, Recycling	
Whether solid waste is processed	YES	
If yes. Quantity of waste processed daily	661 TPD	
Whether treatment is done by local body or through an agency	Agency	
Land(s) available with the local body for waste processing (in Hectares)	29.01 Ha (72 Acres)	
Land currently utilized for waste processing	29.01 Ha (72 Acres)	
Solid waste processing facilities in operation	<ul style="list-style-type: none"> • 500 TPD WTC Plant at Kuberpur • 2 TPD Flower to compost Plant Rajnagar • 2 TPD Organic Waste to Compost Unit Rajnagar • 1 TPD Organic Waste to Compost Unit TP Nagar • 100 TPD Plant Kuberpur (Cow Dung) • 120 TPD MRF, Tedi Bagiya Hatras Road • 4 TPD Waste to Compost (BWG) • 5 TPD MRF Nunhai Shobha Nagar • 12 TPD Wet Waste Plant Babarpur • 15 TPD DRY Waste Plant Babarpur 	
Solid waste processing Facilities under construction	15MW Waste to Energy Plant	
Distance of processing facilities from City boundary	12Km	
Details of technologies adopted	Composting, RDF, Recycling	
Composting	Qty. raw material processed = 550 TPD Qty. final product produced = 20 TPD Qty, sold = 20 TPD Quantity of residual waste land-filled = 20 TPD	
Vermi composting	Qty. raw material processed NIL Qty. final product produced NIL Qty. Sold Quantity of residual waste landfilled NIL	
Bio-methnation	Qty. raw material processed NIL Qty. final product produced NIL Qty. Sold Quantity of residual waste landfilled NIL	
Refuse Derived Fuel	Stored for waste to Energy plant	
Waste to Energy technology such as incineration, gasification. paralysis or any other technology	Plant under construction Qty. Sold Quantity of residual waste landfilled NIL	
Co-processing	None	

	Combustible waste supplied to cement plant	NIL
	Combustible waste supplied to solid waste based power plants	NIL
	Others	NIL
	Solid waste disposal facilities	
	No. of dumpsites available with the local body	NIL
	No. of sanitary landfill sites available with the local body	01
	Area of each such sites available for waste disposal	72 Acre
	Area of land currently used for waste disposal	72 Acres
	Distance of dumpsite/landfill facility from city/town	12 Km
	Distance from the nearest habitation	2.0 km
	Distance from water body	500 m
	Distance from State National Highway	1.50 Km
	Distance from Airport	20 Km
	Distance from important religious places or historical monument	8.1 Kms form Imad-ud-Daula 10Km from Agra Fort 6.3 Kms form Taj Mahal
	Whether it falls in flood prone area	N/A
	Whether it falls in earthquake fault line area	500 m from Fault Line Fracture
	Quantity of waste landfilled each day	546 TPD
	Whether landfill site is fenced	YES
	Whether Lighting facility is available on site	YES
	Whether Weigh bridge facility available	YES
	Vehicles and equipments used at landfill (specify)	Bulldozers, compacters, Excavators, Trucks/ Dumpers
	Manpower deployed at landfill site	21
	Whether covering is done on daily basis	N/A
	If not, Frequency of covering the waste deposited at the landfill	N/A
	Caover material used	N/A
	Whether adequate covering material is available	N/A
	Provisions for gas venting provided	N/A
	Provision for leachate collection	N/A
9.	Whether an Action Plan has been prepared for improving solid waste management practices in the city	Action Plan prepared and submitted under 15 th FC Grant
10.	What separate provisions are made for : Dairy related activities: Slaughter houses waste: C&D waste (construction debris): 5 TPD	Yes Yes, Carcass utilization plant is under Constriction Yes, Construction and Demolition Waste (C&D) Plant of 5 TPD is operational. C&D Waste process Plant of 150 TPD is under process (agreement done).
11.	Details of Post Closure Plan	At existing landfill site, bio-mining of legacy waste (9.40 Lacs MT) has been completed and 37 Acres of land has been re-claimed.
12.	How many slums are identified and whether these are provided with Solid Waste Management facilities	217 Slums identified in Agra. All are provided with Solid Waste Management Facilities.
13.	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary Storage, transportation, processing and disposal of Waste	Man power of Agra Nagar Nigam- 4663
14.	Give details of: Contractor, concessionaire's manpower deployed for collection including street sweeping, secondary Storage, transportation, processing and disposal of	Total 1018

	waste	
15.	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	<ul style="list-style-type: none">• land constraints for decentralization process• Untrained manpower• Lack of awareness among citizen for Segregation of waste
16.	Mentions briefly, if any innovative idea is implemented to tackle the problem related to solid waste, which could be replicated by other local bodies	--



Environment Engineer
Nagar Nigam Agra

Date : 02/01/2024
Place : Agra

**AGRA NAGAR NIGAM
LEGACY WASTE PROCESSING**

Duration	Quantity of waste Intake at			Quantity of waste processed (TPD)			Quantity of waste left unprocessed Tons	Commulative Quantity of legacy waste being accumulated	waste lying untreated in Sanitary Landfill	Old Legacy waste (In Tons)	Waste processed (in MT)	Total accumulated legacy waste as on 31.01.2025 (In Tons)
	No. of Days	Average Waste intake (TPD)	Total waste (MT)	No. of Days (considering Rainy days)	Fresh waste processing TPD	Total waste (MT)						
A	B	C	D	E	F	G	H	I	J	K	L	M=854784+J+K-L
1 Nov. 2019 to 31 Oct 2020	365	712	259880	350	300	105000	154880	154880	130000	800000	1758000	26784
1 Nov. 2020 to 31 Oct 2021	365	712	259880	350	300	105000	154880	309760				
1 Nov. 2021 to 31 Dec. 2022	426	952	405552	406	300	121800	283752	593512				
1 Jan. 2023 to 31 Mar 2023	90	952	85680	88	300	26400	59280	652792				
1 Apr 2023 to 31 Mar 2024	365	952	347480	350	500	175000	172480	825272				
1 Apr 2024 to 31 Jan 2025	306	952	291312	295	1000	261800	29512	854784				

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Aditya Tainguriya <aditya.angpartners@gmail.com>

Service : Rejoinder Affidavit on b/o Applicant to the Reply filed by R-4, CPCB in the OA No. 664/2024 titled as "Dr. Sharad Gupta vs. MOEF & CC & Ors"

1 message

Aditya Tainguriya <aditya.angpartners@gmail.com>
To: mscb.cpcb@nic.in
Cc: Anshul Gupta <angpartnerslawyers@gmail.com>

Wed, Apr 23, 2025 at 5:15 PM

Dear Sir/Madam,

Please find attached the Rejoinder affidavit on behalf of Applicant to the Reply filed by Respondent No. 4, CPCB in the above mentioned matter.

Regards**Aditya Tainguriya**

Associate

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 **Rejoinder to R-4 CPCB Reply in OA 664 of 2024.pdf**
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